

The Puri Committee Report on the Sale by Auctions in 1978 of Gold held on Government Account

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Sir, I beg to lay on the Table a copy (in Hindi) of the Puri Committee Report on the Sale by Auctions in 1978 of Gold held on Government Account. [Placed in Library. See No. LT-2527/81].

Report and Accounts (1979-80) of the Central Government Employees consumer Cooperative Society Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers: —

(a) Annual Report and Accounts of the Central Government Employees Consumer Cooperative Society Limited, New Delhi, for the year 1979-80, together with the Auditor's Report on the Accounts and a statement by Government accepting the Annual Report.

(b) Statement giving reasons for the delay in laying the document mentioned at (a) above.

[Placed in Library, See. No. LT-2556/81 for (a) and (b).]

Report of the Railway convention Committee (1980)

SHRI MAHENDRA MOHAN MISHRA (Bihar): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Second Report of the Railway Convention Committee on Action Taken by Government on the recommendations contained in the Fourth Report of the Railway Convention Committee (1977) on 'Delegation of Powers to General Managers Organisation of Zonal Railways and Reorganisation of Railway Board's Office.'

Re. Revised List of Business

SHRI NARASINGHA PRASAD NANDA (Orissa): Sir, I am on a point of order. I was on a point of order from the beginning.

SHRI PATTIAM RAJAN (Kerala): Sir, what about my Calling Attention

MR. DEPUTY CHAIRMAN: It will be taken up after the reply of the Finance Minister.

SHRI NARASINGHA PRASAD NANDA; Sir, I was on a different point of order. The Revised List of Business has been circulated today. I am surprised to notice that there is a gradual diminution of the authority of the Business Advisory Committee. Once the Business Advisory Committee takes a decision and it is announced on the floor of the House and the House accepts it, it is expected that that List of Business will be adhered to. You will kindly notice that precedence was given to the discussion on the working of the Ministry of Law, Justice and Company Affairs over these Bills which have been listed today, namely, The Coal Mines Labour Welfare Fund (Amendment) Bill, The Victoria Memorial (Amendment) Bill, The Oil and Natural Gas Commission (Amendment) Bill. You will kindly notice that instead of giving precedence to the discussion on the working of the Ministry of Law, Justice and Company Affairs, precedence has been given to these three Bills contrary to the decision taken by the Business Advisory Committee, which has been announced on the floor of the House and endorsed by the House. Hence, this kind of deviation from the decision of the Business Advisory Committee, which has already been announced on the floor of the House, should not be allowed. Sir, you may kindly verify from the records. I am not, telling anything contrary to it.

MR. DEPUTY CHAIRMAN: This matter was raised in the House yesterday.